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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH AT NEW DELHI)**

M.A. No. 63/2024

IN

O.A. NO.199 OF 2023

N.D.O.H.-10.07.2025

IN THE MATTER OF:

Kapil Dev

.....Applicant

Versus

State of Punjab & Ors.

.....Respondents

REPLY TO OBJECTIONS FILED BY THE APPLICANT

PAPER BOOK

(FOR INDEX KINDLY SEE INSIDE)

ADVOCATE FOR THE RESPONDENT NO.4: SIDDHARTH MITTAL

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH AT NEW DELHI)

M.A. No. 63/2024

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Respondent No.4/Punjab Mandi Board

Through



(SIDDHARTH MITTAL)

Advocate for the Respondent No. 4

B-26 Jangpura Extension,

New Delhi-110014

Siddharth.mittal@gmail.com

9717230563

New Delhi

Dated-05.05.2025

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPLE BENCH AT NEW DELHI)

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REPLY TO OBJECTIONS FILED BY THE APPLICANT

1. That the present objections have been preferred by the Applicant to the Action Taken report filed by the Respondent/Punjab Mandi Board. The Applicant has in its objections sought to contend that the Board has failed to dispose the garbage in scientific manner and pleaded misleading facts and inordinate delay in installation and operation of Static composter.
2. That at the outset the contents of the objections are denied and it is stated that all the contents of the same are denied.
3. That the Action taken report dated 13.08.2024 provides as under:

"In view of the above facts of the case, the board has issued following directions to District Mandi Officer, Ludhiana vide letter No.375-76 dated 16.01.2024:-

- i. Punjab Mandi Board shall Process the legacy solid waste as well as the fresh waste as per the provisions of Solid Waste Management Rules, 2016.*

- ii. *Punjab Mandi Board shall provide adequate arrangements for management of Solid waste which may include installation of mechanical composter or composting pits or any other mechanism, immediately.*
 - iii. *Punjab Mandi Board shall properly handle and manage the solid waste as per the provisions of the Solid waste Management Rules, 2016 and ensure that the Solid Waste Management Rules, 2016 and ensure that the solid waste is segregated & disposed off in an environmentally sound manner.*
 - iv. *Punjab Mandi Board shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles/water pouches/water cups, plates, forks, spoons straw etc. and single use decorating material made of plastic-thermocool or any other biodegradable material in the premises.*
4. That the Board vide its Action taken report had stated as under:

"ACTION TAKEN

A. WASTE DISPOSAL

- I. *Agreement entered into for installation of a compactor at the New Vegetable market, Ludhiana.*
- II. *Punjab Mandi Board has provided highly valuable land measuring 1500 Square yards to the Municipal Corporation, Ludhiana for instalment of the compactor.*
- III. *Municipal Corporation, Ludhiana has started the work of installation of the compactor. It is stated that the building of the same is now almost ready. Photos of the present state of the construction is attached as Doc-1.*
- IV. *As per the agreement, Market Committee, Ludhiana will provide segregated waste to the compactor site and the*

Municipal Corporation Ludhiana will dispose of the waste as per the Solid Waste Management Rules.

B. CLEANING AND GARBAGE COLLECTION

- I. *Contract for cleaning and garbage collection from the New Vegetable Market was earlier awarded to M/s The Gill Co-op L&C Society.*
- II. *The contractor in the evening dump the collected garbage at a designated place in the evening and after cleaning the market thoroughly garbage is lifted at night, so as to not cause inconvenience to the public in the morning.*
- III. *Contractor is obliged to dispose of the garbage away from the vegetable market and as per this Hon'ble Tribunal's directions.*
- IV. *Contractor for the said purpose has entered in to agreement with A2V infra Services. The said firm disposes of the garbage from the vegetable market in accordance with the Solid Waste Management Rules, 2016. Punjab Mandi Board conducting inspection regarding the same.*
- V. *There is no dumping site near the colonies adjoining the vegetable market. Any remedial action has already been taken by the Punjab Mandi Board.*
- VI. *The estimated volume of waste in the vegetable market is approximately 10182.60 cubic metre which corresponds to about 2050 trolleys of waste.*
- VII. *An agreement has been entered into between the Market Committee, Ludhiana and M/s Yawar Abass Govt. Contractor for sanitation/cleaning work at New Vegetable Market Ludhiana for the year 2024-25 pursuant to an Auction.*
- VIII. *Under the contract, the contractor has to independently arrange for the disposal of the collected waste outside the market and ensure proper disposal in accordance with the NGT guidelines."*

5. That the Mandi Board has duly performed its duties as directed by this Hon'ble Tribunal and the objections are liable to be rejected.

The Applicant has made false averments and pleaded misleading facts.

PARAWISE REPLY:

1. The content of Para No. 1 of the objection are wrong and denied. As per the proceeding of meeting dated 19-10-2023 between Municipal Corporation Ludhiana(MCL) and Punjab Mandi Board(PMB), it was resolved that PMB will provide land measuring 1500 sq. yard each in SabzimandiKarabarchowk and Grain Market Gill Road to Municipal Corporation Ludhiana and Municipal Corporation Ludhiana will install the compactor and dispose off the garbage as per Solid waste Management Rules 2016. Municipal Corporation Ludhiana will also take NOC from Sewerage Board and Pollution Board. As per the proceedings the land is given to MCL on lease. It is therefore submitted that MCL is responsible for disposing of garbage as per NGT guidelines. Further the compactor has been duly installed and is functional at the site. True translated copy of proceeding and photograph is attached as Document RP-4/3 & Document RP-4/4 respectively.

2. That contents of Para No.2 of objections as stated are wrong and denied. It is submitted that in furtherance of Solid Waste Management Rules, 2016, the MoU with MCL was executed and for the purposes of solid waste management, land was provided to MCL on which compactor has been installed and is functional. Averment as regards Tajpur Primary Dump does not pertain to the answering Respondent hence no -reply is being given by the answering Respondent.

3. That contents of Para No.3 of objections as stated are wrong and denied. In response to contents of Para No. 3, it is further submitted that in respect of the fire incident of 25-04-2022, MCL has imposed fine of Rs.25000 each under NGT guidelines on 23-04-2022 and 26-04-2022. True copy of the fine imposed by MCL are attached as Document RP-4/5 & RP-4/6. It is submitted that the Ld. CJM Ludhiana summoned market committee Ludhiana for appearance on 12-05-2022 and market committee Ludhiana deposited fine of Rs. 10000 each in both challans on 13/08/2022. As far as averment as regards incident of fire dated 31-10-2024 and 02-11-2024 is concerned no information or complaint regarding fire incidence was received in Market committee Ludhiana office.

4. That contents of Para No.4 of objections are wrong and denied. It is stated that the compactor has been duly installed and at present the same is functioning.

5. That contents of Para No.5 are wrong and denied. It is denied that the submission of the Respondent in respect of Action taken in regard to single use plastic is misleading. It is submitted that the answering respondent to discourage the use of single use plastic has spread awareness and posters has been pasted to stop use of plastic for at relevant places. But in Punjab Agriculture Market produce Act 1961, Rules and bye laws there is no provision for imposing fine, therefore Market committee has written letter to MCL to take action against vendor using single use plastic. Photographs of the poster are attached as Document RP-4/7.



6. That contents of Para 6 are wrong and denied. It is submitted that the submissions in the present Paras are misleading based on assumptions and presumption and without any basis. It is stated that the land is given to MCL as per proceeding dated 19-10-2023 and MCL has installed the compactor which is functional at site. It is denied that garbage has been disposed of by putting it on fire and it is again reiterated that no information or complaint regarding to any such burning has been received recently as alleged. It is stated that the submission there is any deliberate non-implementation of the order on the part of the PMB is wrong and denied. It is submitted that the contractor is responsible for disposing of the garbage and to clean the mandi and when he fails to perform his duty fines were imposed on him. Thus the PMB has taken all steps for due implementation of the orders of this Tribunal. Further as regards non-compliance, if any, on the part of MCL, the same has to be replied by them.

In these circumstances, it is prayed that the objections of the applicant may kindly be rejected


PUNJAB MANDI BOARD/
RESPONDENT NO.4

THROUGH


[SIDDHARTH MITTAL]

DATED: 05.04.2025

ADVOCATE FOR THE RESPONDENT

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPLE BENCH AT NEW DELHI)

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IN

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IN THE MATTER OF:

Kapil Dev

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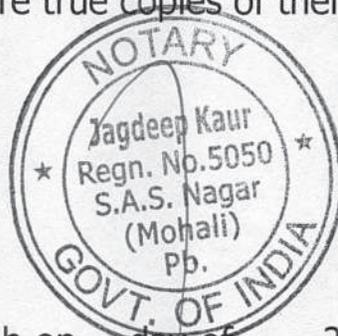
AFFIDAVIT

I, Bhajan Kaur w/o Late Sh. Harvinder Singh, Age 57 Years, DGM Projects, Punjab Mandi Board, Sector-65-A, JagatpuraByepass, Mohali Punjab do hereby solemnly affirm and declare a under:-

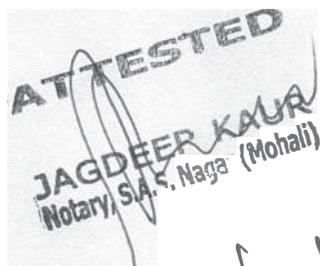
1. That I the above stated deponent is competent to swear by way of the present affidavit.
2. That the contents of the above reply to the objections are true and correct to the best of my knowledge as derived from the official record of the Punjab Mandi Bard and nothing material has been concealed therefrom.
3. That the Annexures are true copies of their respective original.

Verification:

Verified at Mohali, Punjab on _____ day of _____, 2025 that the contents of the affidavit are true and correct to the best of my knowledge derived from the official record and nothing material has been concealed therefrom.



Bhajan Kaur
DEPONENT



Bhajan Kaur
DEPONENT

24/4/25

Regd No 3770 Page No 18
Contents of the affidavit/GPA/SPA
Agreement/Instrument read over/
explained to Deponent/Declarant/
Executant in his/her language who
seemed perfectly & understand the same

ANNEXURE RP-4/3

[Dispatch No. PMB/22/19086/3/529908 Dated: 05.12.2023 : 02:56

Sender: Project Branch]

Punjab Mandi Bhawan, Sector 65-A, SAS Nagar [Mohali]

e.Mail: pmb.gmp@punjab.gov.in

No. Project/- Date:

1. The Joint Commissioner
Nagar Nigam, Ludhiana
2. The Chief Engineer [North]
Punjab Mandi Board
SAS Nagar, Mohali
3. The General Manager [Estate]
Punjab Mandi Board
SAS Nagar, Mohali
4. The Joint Controller [Finance & Accounts]
Punjab Mandi Board
SAS Nagar, Mohali
5. The Senior Town/Nagar Planner
Punjab Mandi Board
SAS Nagar, Mohali
6. The District Mandi Officer
Punjab Mandi Board
Ludhiana
7. The Secretary
Market Committee
Ludhiana

Sub: In Dana Mandi, Gill Road, Ludhiana, and Fruits & Vegetables Mandi, Karabara Chowk, Ludhiana and for the disposal of the Fruits & Vegetables waste & garbage and to allot site to the Nagar Nigam, Ludhiana for installation of Compactor and for sending the Minutes of the Meeting held on 19.10.2023.

On the above said subject, in the Dana Mandi, Gill Road, Ludhiana and Fruits & Vegetables Mandi, Karabara Chowk, Ludhiana, and for the disposal of the waste & garbage of Fruits & Vegetables, and for allotment of the site to the Nagar Nigam, Ludhiana for installation of Compactor, a copy of the Meeting which was held on 19.10.2023 under the Chairmanship of the Hon'ble Secretary Board, is being enclosed herewith this letter for further required action.

Sd/-XXX

Encl: Minutes of Meeting [Deputy General Manager [Project]
[4-Pages]

Endst. No. Project.

Date:

A copy of above is forwarded to following for information :

1. PA to Secretary, Board for information of Secretary Board.
2. PA to Joint Secretary for information of Joint Secretary.

Sd/- Deputy General Manager [Project]

for: Secretary

-CERTIFIED TO BE TRUE TRANSLATION-

-ADVOCATE-

[Dispatch No. PMB/22/19086/3/529908 Dated: 05.12.2023 : 02:56

Sender: Project Branch]

Subject: In Dana Mandi, Gill Road, Ludhiana, and Fruits & Vegetables Mandi, Karabara Chowk, Ludhiana and for the disposal of the Fruits & Vegetables waste & garbage and to allot site to the Nagar Nigam, Ludhiana for installation of Compactor and the Action Report/Minutes of the Meeting held on 19.10.2023.

In the Dana Mandi, Gill Road, and Fruit & Vegetables Mandi, Karabara Chowk, Ludhiana, for the disposal of the wastes & garbage of fruits & vegetables, a Meeting was held on 19.10.2023 under the Chairmanship of the Hon'ble Secretary, Board. The following officers were present in the Meeting:

Present:

- [1]. Shri Rahul Gupta, IAS, Nagar Addl. Secretary, Punjab Mandi Board, SAS Nagar, Mohali.
- [2]. Shri Ankur Mahindru, PCS, Joint Commissioner, Nagar Nigam, Ludhiana.
- [3]. Shri Manjit Singh, General Manager [Estate], Punjab Mandi Board, SAS Nagar, Mohali.
- [4]. Shri Swaran Singh, Deputy General Manager [Project], Punjab Mandi Board, Mohali.
- [5]. Er. Mohit Batra, Superintending Engineer [Hqrs], Nominee of Chief Engineer [North], Punjab Mandi Board, SAS Nagar, Mohali.

- [6]. Smt. Jaspreet Kaur, Joint Controller [Fin. & Accounts], Punjab Mandi Board, SAS Nagar, Mohali.
- [7]. Shri Birinder Singh Sidhu, District Mandi Officer, Punjab Mandi Board, Ludhiana.
- [8]. Shri Rupinder Kumar, Executive Engineer [South], Punjab Mandi Board, SAS Nagar, Mohali.
- [9]. Shri Harinder Singh Gill, Secretary, Market Committee, Ludhiana.
- [10]. Shri Harpreet Singh, JDM, Nominee of Senior Town/Nagar Planner, Punjab Mandi Board, SAS Nagar, Mohali.

MINUTES:

According to the directions of the Secretary, Board on 10.05.2023 and discussions held therein, the District Mandi Officer, Ludhiana vide his Letter No. 419748 dated 25.09.2023, it was reported that the Nagar Nigam, Ludhiana vide their Letter No. 289 dated 22.09.2023, it has been desired that in case the Subzi Mandi, Karabara Chowk, Ludhiana, a site measuring 21500 Sq. Yds. and in Dana Mandi, Gill Road, Ludhiana, a site measuring 1500 Sq. Yds. Is allotted to the Nagar Nigam, Ludhiana for the installation of the Compactor, and then on the Nagar Nigam to the Market Committee & Subzi Mandi, and for the disposal of waste/garbage 'free of cost' will be governed by the following terms/conditions:

- [1]. The waste/garbage from the Market Committee/Subzi Mandi in the segregated form [Wet & Dry garbage/waste]

in which quantity of 20 metric tons Appx. would be there, and the Nagar Nigam, Ludhiana by its own transportation of the same separately will be reached/brought at the installed Portable Compactor.

- [2]. As per the correspondence already going on between the Nagar Nigam, Ludhiana & Mandi Board, and the joint Visit, on behalf of the Mandi Board to the Nagar Nigam, Ludhiana in the Subzi Mandi, Bahadar-ke-Road, apart from the site measuring 1500 Sq. Yds. In the Dana Mandi in the Backside of Arora Palace, it has been recommended to allot a site measuring 1500 Sq. Yds. for the installation of Portable Compactor, and for both these sites, No Objection Certificate may be issued.

For: Dana Mandi, Gill Road, Ludhiana:

It has been informed by the District Mandi Officer, Ludhiana that Nagar Nigam, Ludhiana, has requested for the installation of the Compactor situated in Dana Mandi, Gill Road, and at that site from the backside of the Mandi, abutting the entire Railway Line, there are illegal-Jhuggis, Jhopris, and houses are constructed, and regarding which the Market Committee, Ludhiana has filed a case under the P.P. Act, which is pending in the Court of Sub. Divisional Magistrate, Ludhiana [East].

The General Manager [Estate] has informed that in the Dana Mandi, Gill Road, the site which has been demanded by the Nagar Nigam, Ludhiana, and the

Collector Rate of that is Rs. 18,900/- per Sq. Yd. and price of the same for 1500 Sq. Yds. comes to Rs.2,835/- Crores. According to the norms of PWD [B&R] @ 6% the annual lease amount comes to Rs. 17.01 Lac and Rs. 1,41,750/- per month.

For: Fruits & Vegetables Mandi, Karabara Chowk, Ludhiana:

On the basis of demand of Nagar Nigam in respect of site of the Subzi Mandi, Karabara Chowk, Ludhiana, it has been informed by the Mandi Officer, Ludhiana that the Entry to the Subzi Mandi is through the Gate No. 3, which in the present form is being used for other purpose. In the Site-Plan/Naksha, this site has been kept reserved for installation of the Bio-Waste Unit. Due to this reason, if this site allotted for the installation of the Compactor to the Nagar Nigam, Ludhiana, then there is not hurdle/difficulty for entry & exit from the Subzi Mandi. The District Mandi Officer has informed that during the financial Year 2023-24 for the cleanliness of the Subzi Mandi Contract was reserved & fixed as Rs. 98,44,789/- in which 7.5 Con garbage per day and for its disposal the Annual expenditure is of Rs. 40,78,875/- which comes to Rs. 3,39,906/- P.M., and the remaining expenditure of Rs.57,65,914/- is of lifting of garbage of fruits-vegetables Mandi, which comes to Rs.4,80,492/- Per Month. The quantity of the garbage increases or decreased according to the season. From the Subzi Mandi due to the daily

garbage/waste of more than 100 Kgs, according to the Solid Waste Management Rules, 2016, the Subzi Mandi falls under the category of Bulk Waste Generator. The institutions falling under this category for their own bio-degradable waste by processing the same in their own area, and by the procedure/method of the Bio-Compost or by the Bio-Methnization, the responsibility for the disposal of the same lies with them. For the violation of these rules, the Nagar Nigam has already imposed penalty of Rs.52,95,000/- on the Market Committee, Ludhiana.

The General Manager [Estate] has informed that the site in Fruits & Vegetables Mandi, Karabara Chowk, Ludhiana, which has been demanded by the Nagar Nigam, Ludhiana, the Collector's Rate for the same is Rs.27,000/- per Sq. Yd. and for site measuring 1500 Sq. Yds. comes to Rs.4.05 Crores. As per the norms of the PWD [B&R] the annual lease @ 6% lease comes to Rs. 24.30 Lakh and Rs.2,02,500/- per month.

The Superintending Engineer [Hqrs], Punjab Mandi Board there is possibility that due to this Project & the gases emitting out of the garbage/other types of chemical and foul smell, there is possibility of resentment of that area & residents. On this, the Joint Commissioner, Ludhiana in the Saraba Nagar, Ludhiana, showed a video of such a Project installed and told that this Project in the Posh Area of Saraba Nagar of Ludhiana, for the last Two

Years and is functioning satisfactorily and to the residents of the area, there is no difficulty or complaint regarding the same. Because, by the process of Portable Compactor, the garbage is only compacted by which the liquid waste comes out to which it is put by the Sewerage lines directly. By which, there is no pollution.

After the detailed deliberations, all the Officers present in the Meeting unanimously expressed their approval/consent for the same and told that because for the installation of this Project by the Market Committee, Ludhiana, for collection of the garbage/waste from the Mandis the expenditure which comes to Rs. 40,78,875/- and for its Dispose off/Disposal, and that garbage/waste, the same is not being done as per Solid Waste Management Rules, 2016. The Nagar Nigam, Ludhiana for 'Dispose Off' of the garbage/waste from both these Mandis, the compliance of the Solid Waste Management Rules, 2016 would be done and N.G.T. there is no possibility of imposition of any penalty. In both the Mandis for the site of 1500 Sq. Yds per Mandi, Nagar Nigam, Ludhiana as per the norms of the PWD [B&R] for giving it on lease is a sum of Rs. 41,31,000/- per annum, but because the garbage/waste of both the Mandis will be disposed off by the Nagar Nigam. Thus, in this manner for 'dispose-off' of the garbage/waste and deducting the same out of the expenditure of Rs.40,78,875/- on lease, the

remaining sum of Rs. 52,125/- per annum on lease on both the above said sites [Fruits & Vegetables Mandi, in Karabara Chowk, Ludhiana, and in Dana Mandi, Gill Road, Ludhiana], the same will be given on the following terms/conditions of the Nagar Nigam, Ludhiana:

- [1]. According to the above said decision, by the Senior Town Planner, Punjab Mandi Board, the action will be taken regarding the Site-Plan/Naksha for Re-planning.
- [2]. In this regard, from the Sewerage Board & Pollution Board, No Objection Certificate will be submitted by the Market Committee, Ludhiana to the Nagar Nigam, Ludhiana.
- [3]. The boundary wall of the site measuring 1500 Sq. ds. taken from the Nagar Nigam, Ludhiana, will be done, and inside that site the garbage/waste will be compacted. Outside this site, there is no dirt/waste/garbage to be spread.
- [4]. According to the need of the Market Committee, Ludhiana/Mandi Board, without assigning any reason, may get both these sites vacated by giving Notice of two Months from the Nagar Nigam, Ludhiana.
- [5]. As regards the illegal Jhuggis, Jhopris, and house at the site allotted/fixed in Dana Mandi, Gill Road, and such illegal possession will be got resolved by the Nagar Nigam, Ludhiana at its own level by contacting & talking to the illegal occupants.

- [6]. That this site will be allotted/given on lease for 10 Years and with the mutual consent of both the parties, may be extended.
- [7]. That it will be responsibility of the Nagar Nigam, Ludhiana for compliance/observing of the Solid Waste Management Rules, 2016, and instructions of Hon'ble National Green Tribunal and Government.
- [8]. There will be increase of 10% per annum in the lease amount.
- [9]. The penalty of Rs. 52,95,000/- which has been imposed on the Market Committee, Ludhiana by the Nagar Nigam, the same will be exempted from Nagar Nigam, Ludhiana.

Sd/- XX

Sd/- XX

Sd/- XX

Sd/- XX

[Addl. Secy] [Jt. Commissioner] [General Manager] [D.G.M.]

Punjab Mandi Nagar Nigam [Estate], Punjab [Project]

Board, Mohali Ludhiana Mandi Board Punjab Mandi
Mohali Board, Mohali

Sd/- XX

Sd/- XX

Sd/- XX

Sd/- XX

Distt. Mandi Secretary Supdt. Engineer Executive Er.
Officer, Ludhiana Market Punjab Mandi Board Punjab Mandi
Committee, Ludhiana Board, Mohali

Sd/- XXX

Sd/- XXX

Jt. Controller

Senior Town/Nagar Planner

[Fin & Accounts]

Punjab Mandi Board, Mohali

Punjab Mandi Board, Mohali

-CERTIFIED TO BE TRUE TRANSLATION-

-ADVOCATE-

'Logo'

0161-2780922

Office of Market Committee, Ludhiana

e.Mail: ~~_____~~ov.in

Letter No. 000918

Dated: 08.06-24

M/S Yabar Abbas Gaur Contractor

Kunfer, Chanderkote, Ramba, J & K

88998452531

Subject: Regarding non-cleanliness in the New Subzi Mandi and Farhi/Retail Market.

On the above said subject, it is written that in respect of the New Subzi Mandi, Farhi/Retail Market and Tajpur Road, Machhi Mandi, falling under the Market Committee Ludhiana, and work of cleanliness is being done by your Firm. The Mandi Supervisor has brought to the notice of the undersigned that on 06.06.2024, 07.06.2024, and 08.06.2024, the cleanliness work of the New Subzi Mandi and Farhi/Retail Market, Ludhiana, has not been got done by you. Due to which, in the Mandi there is filth/dirt/waste scattered here & there, and there are heaps of garbage. According to the Condition No. 17 of the DNIT, the work will be done daily in Subzi Mandi, Ludhiana, Farhi/Retail Market and Machhi Mandi, Tajpur Road, viz., there will be no holiday on any day. But, by you the cleanliness of the above said Mandi has not been done on the above said dates. According to the Condition No. 24 [2], the Contractor after the cleanliness, for the garbage/waste collected, will lift it from the

Mandi to a faraway place at its own level and make arrangements for the same, and legally as per the directions of the NGT, for the disposal of the same, the arrangement will be made. But, till date you have not lifted the gathered garbage/waste, and in the Mandi at different places there are dumping place have been created, due to which the reputation of the Punjab Mandi Board and its office is being spoiled. Earlier by this office vide Letter No. 000788 dated 17.05.24 a sum of Rs. 30,166/- was imposed as penalty. By taking a serious notice of the above violations, according to the Condition No. 19 of the DNIT/Agreement, on 06.06.24, 07.06.2024, and 08.06.2024 in lieu of not-cleanliness work in the New Subzi Mandi and Farhi/Retail Market and in lieu of 03 days, the requisite amount of Rs. 45,248/- equal to the penalty amount is imposed, and recovery of the same will be made from the monthly bill. Apart from this, regarding the above said, your explanation may be submitted to this office within 24 hours of the receipt of the same, and it is again strictly directed that in future according to the terms/conditions of the DNIT/Agreement, the cleanliness work on daily-basis in respect of the Subzi Mandi, Retail Market and Machhi Mandi, Tajpur Road, may be ensured.

Sd/- XXX

Secretary, Market Committee, Ludhiana

-CERTIFIED TO BE TRUE TRANSLATION-

-ADVOCATE-

'Logo'

0161-2780922

Office of Market Committee, Ludhiana

e.Mail: pmb.smcldh@punjab.gov.in

Letter No. 000788

Dated: 17-05-24

M/S Yabar Abbas Gaur Contractor

Kunfer, Chanderkote, Ramba, J & K

88998452531

Subject: Regarding non-cleanliness in the New Subzi Mandi and Farhi/Retail Market.

On the above said subject, it is written that in respect of the New Subzi Mandi, Farhi/Retail Market and Tajpur Road, Machhi Mandi, falling under the Market Committee Ludhiana, and work of cleanliness is being done by your Firm. It has come to the notice of the undersigned that on 15.05.2024, and 16.05.2024, the cleanliness work has not been got done by you in the New Subzi Mandi and Farhi/Retail Market, Ludhiana. Due to which, in the Mandi there is filth/dirt/waste is scattered here & there, and there are heaps of garbage. According to the Condition No. 17 of the DNIT, the work will be done every day in Subzi Mandi, Ludhiana, Farhi/Retail Market and Machhi Mandi, Tajpur Road, viz., there will be no holiday on any day. But by you the cleanliness of the above said Mandi has not been done on the above said dates. According to the Condition No. 24 [2], the Contractor after the cleanliness, for the garbage/waste collected, will lift it from the Mandi to a faraway place at its own

level and make arrangements for the same, and legally as per the and directions of the NGT, for the disposal of the same, the arrangement will be made. But, till date you have not lifted the gathered garbage/waste, and in the Mandi at different places there are dumping place have been created, due to which the reputation of the Punjab Mandi Board and its office is being spoiled. By taking a serious notice of the above violations, according to the Condition No. 19 of the DNIT/Agreement, on 15.05.2024 and 16.05.2024 in lieu of non-cleanliness work in the New Subzi Mandi and Farhi/Retail Market and in lieu of 02-days, the requisite amount of Rs. 30,166/- equal to the penalty amount is imposed, and recovery of the same will be made from the monthly bill. Apart from this, regarding the above said, your explanation may be submitted to this office within 02-Days of the receipt of the same, and it is again strictly directed that in future according to the terms/conditions of the DNIT/Agreement, the cleanliness work on daily-basis in respect of the Subzi Mandi, Farhi/Retail Market, and Tajpur Road Mandi, may be ensured. In case of failure to do so, according to the conditions of the DNIT, the required action may be initiated against you.

Sd/- XXX

Secretary, Market Committee, Ludhiana

-CERTIFIED TO BE TRUE TRANSLATION-

-ADVOCATE-

Leader nabbed oulturing spouse

ICE gone out of station to attend a marriage. "It was due to a domestic help that I was saved, otherwise I would have been in great trouble", the woman said while controlling her tears. The incident occurred over a trivial issue at their house in Tagore Nagar here.

On Thursday, she met MP Sanjeev Arora and demanded justice as she feared that her in-laws' were influential. Arora assured her support in the matter.

In 2012, the suspect was arrested along with a few other YAD leaders for allegedly assaulting an AIG-rank official. When the incident drew attention of people, the SAD had claimed that it had already expelled Rishi and other suspects from the party and had nothing to do with the attack on the police official.

Sanitation drive starts at vegetable market after Mayor's inspection

TRIBUNE NEWS SERVICE

LUDHIANA, MARCH 13

To ensure hygienic conditions at the main vegetable market of the city on the Bahadurke road, Mayor Inderjit Kaur inspected the place and directed the officials concerned to ensure cleanliness in the market.

The Mayor directed the officials to take up a massive cleanliness drive in the area and clean the site. Working on the directions of the Mayor, the cleanliness drive was started at the place.

MC Joint Commissioner Ankur Mahindroo was present along with other officials of the civic body during the inspection. Mayor Inderjit Kaur said that cleanliness drives are being taken up across the city and it is their goal to make Ludhiana num-



Mayor Inderjit Kaur inspects the vegetable market in Ludhiana.

ber 1 city in Punjab. She said that the public should support the civic body as this goal cannot be achieved without the support of the residents.

The Mayor further stated that all steps are being taken to improve solid waste management in the city and that she will be conducting surprise inspections to check the situation on

the ground in the coming days.

Meanwhile, to facilitate the residents' visiting different old markets in the city, Mayor Inderjit Kaur conducted a surprise inspection at the multi-storey parking lot adjoining Zone A office of the Municipal Corporation (MC) near Mata Rani Chowk and issued necessary directions

to ensure cleanliness.

The civic body officials and contractor have also been directed to ensure proper maintenance of the parking.

The Mayor stated that it is the biggest parking site in the old city area and a large number of residents, who visit the old city markets or the civic body office, park their vehicles at the site on a daily basis.

She added that the authorities have been directed to maintain the parking area properly. The Mayor said that the civic body is also working on the project for overall renovation of the parking site. Till that time, temporary steps should be taken to improve the situation at the ground level. She also inspected the parking site outside the civic body's office and issued necessary directions for improvement.

Heroin, seized,

LUDHIANA, MARCH 13

Cracking the whip drugs and banned tal police continued sea ations and many sus being arrested on basis. In the past 2 the police have arre persons and seize from their possessio

The Salem Tabr have registered a cas Satnam Singh, a re Bhattiyan, under th Act. The police said was arrested from ne ing Medical Hall Road. The police s tramadol hydrochlc USP Clovidol 100 S from his custody.

In another incident bowal police have Rohit, a resident Colony, and Rahul New Maya Nagar anc gm of heroin from the On March 12, the sus nabbed near a templ







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ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ

ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਨੰ: 5/105/2020-21g4/1391(A) Dt. 11/08/2020

ਨੰਬਰ.....

ਬਨਾਮ ਸ੍ਰੀ/ਸ੍ਰੀਮਤੀ.....

Secretary, Municipal Committee, Jamba Mandi, Ludhiana ਮਿਤੀ: 23/4/2022

ਨੂੰ ਤੁਹਾਡੇ ਵੱਲੋਂ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਸੇਲਿਡ ਵੇਸਟ ਮੈਨੇਜਮੈਂਟ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ ਬਾਈਲਾਜ਼-2020 ਦੇ ਹੇਠਾਂ ਲਿਖੇ ਲੜੀ ਨੰ: ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਹੇਠਾਂ ਦਿੱਤੇ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਆਪ ਤਿੰਨ ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਇਸ ਕੀਤੀ ਗਈ ਉਲੰਘਣਾ ਬਾਰੇ ਆਪਣੀ ਸਥਿਤੀ ਸਪੱਸ਼ਟ ਕਰੋ। ਪਾਲਣਾ ਨਾ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿੱਚ ਤੁਹਾਡੇ ਖਿਲਾਫ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਸੇਲਿਡ ਵੇਸਟ ਮੈਨੇਜਮੈਂਟ ਐਂਡ ਕਲੀਨਲੀਨੈਂਸ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ ਬਾਈਲਾਜ਼-2020 ਅਨੁਸਾਰ ਬਣਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਤੁਹਾਨੂੰ ਜੁਰਮਾਨਾ ਲਗਾਇਆ ਜਾਵੇਗਾ।

ਲੜੀ ਨੰ: ਕੀਤੀ ਗਈ ਉਲੰਘਣਾ ਰਾਜਨਾਮਾ ਫੌਜ (ਰੁ: ਵਿਚ)

Table with 3 columns: S.No, Description of violation, and Penalty amount. Includes items like carrying charges, littering, and illegal disposal of waste.

Part-II: The person found manufacturing, storing, selling and usage of prohibited plastic carry bags will be liable to pay penalty per incidence on the basis of quantity found/impounded as per Punjab State Plastic Carry Bags (Manufacture, Usage and Disposal Control (Amendment) Act 2016 as under:

ਪੰਜਾਬ ਰਾਜ ਪਲਾਸਟਿਕ ਕੈਰੀ ਬੈਗ (ਮੈਨੂਫੈਕਚਰ/ਸਟੋਰਿੰਗ/ਵਿਕਰੀ/ਉਪਯੋਗ) ਨਿਰਤਕ (ਸੋਧਿਤ) ਐਕਟ 2016 ਦੇ ਅਨੁਸਾਰ ਜੇ ਵਿਅਕਤੀ ਪ੍ਰਤੀਬਧਿਤ ਪਲਾਸਟਿਕ ਕੈਰੀ ਬੈਗ ਬਣਾਉਂਦੇ ਹੋਏ, ਸਟੋਰ ਕਰਦੇ ਹੋਏ, ਵੇਚਦੇ ਹੋਏ ਅਤੇ ਪ੍ਰਯੋਗ ਕਰਦੇ ਹੋਏ ਫੜਨ ਤੇ ਹਰ ਵਾਰੀ ਜਿੰਨੀ ਮਾਤਰਾ ਵਿਚ ਫੜੇ ਜਾਣ ਤੇ ਨਿਯਮ ਅਨੁਸਾਰ ਜੁਰਮਾਨਾ ਦੇਣ ਦਾ ਹੁਕਮ ਹੋਵੇਗਾ।

Table with 3 columns: Quantity of bags, Description, and Penalty amount. Includes items like 100, 500, and 5000 bags.

Part-III: The person/body/project proponent/concessionaire/ULB who is found actually burning such material and or responsible for abetting such burning would be liable to pay environmental compensation per incidence as per NGT orders dated 22.12.2016 in O.A. No 199/2014 titled as Almitra H Patel v/s UoI & Ors as under

Table with 3 columns: Description of burning, and Penalty amount. Includes items like burning of waste.

ਤੁਹਾਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤੁਸੀਂ ਮਿਤੀ... ਨੂੰ ਸਮਾਂ... ਵਿੱਚ ਸਿਵਲ ਸਾਥੀ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੇ ਦਫਤਰ ਪੇਸ਼ ਹੋਵੋ। ਸਿੱਧੇ ਸਮੇਂ ਵਿੱਚ ਪੇਸ਼ ਨਾ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿੱਚ ਅਗਨੇਰੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਲਈ ਇਸ ਨੂੰ ਸਾਟਪੋਸ਼ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

ਉਲੰਘਣਾ ਕਰਨ ਵਾਲੇ ਦੇ ਦਸਤਖਤ/ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ... ਮਿਤੀ: 23/4/22... ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ... ਅਧਿਕਾਰਿਤ ਅਦਸਰ ਦੇ ਦਸਤਖਤ ਨਾਮ: VIMAL KUMAR

ANNEXURE RP-4/6

ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ।

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ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਨੰ: 5/105/2020-194/1891(A) Dt. 11/08/2020

ਨੰਬਰ.....

ਬਨਾਮ ਸੁਪਰੀਮ.....

ਜਿਲ੍ਹਾ ਮਿਤੀ.....

ਲਈ ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਆਪ ਤਿੰਨ ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਇਸ ਕੀਤੀ ਗਈ ਉਲੰਘਣਾ ਬਾਰੇ ਆਪਣੀ ਸਹਿਤੀ ਸਪੱਸ਼ਟ ਕਰੋ। ਪਾਲਣਾ ਨਾ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿੱਚ ਤੁਹਾਡੇ ਖਿਲਾਫ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਸੇਨਿਚ ਵੇਸਟ ਮੈਨੇਜਮੈਂਟ ਐਂਡ ਕਲੀਨਲੀਨੇਸ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ ਬਾਈਲਾਜ-2020 ਅਨੁਸਾਰ ਬਣਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਤੁਹਾਨੂੰ ਜੁਰਮਾਨਾ ਲਗਾਇਆ ਜਾਵੇਗਾ।

ਲੜੀ ਨੰ:

ਕੀਤੀ ਗਈ ਉਲੰਘਣਾ

ਰਾਸ਼ੀਆ ਫੀਸ (ਰੁ: ਵਿੱਚ)

Part-I : Carrying charges/spot fine per incidence/every default

1.	ਘਰਾਂ/ਰਿਹਾਇਸ਼ੀ ਅਦਾਰਿਆਂ ਦੁਆਰਾ ਨਿਯਮ ਅਨੁਸਾਰ ਕੂੜੇ ਨੂੰ ਅਲੰਗ-ਅਲੰਗ ਨਾ ਕਰਨ/ਨਾ ਰੱਖਣ ਅਤੇ ਕੂੜਾ ਚੁੱਕਣ ਵਾਲੇ ਨੂੰ ਅਲੰਗ-ਅਲੰਗ ਨਾ ਦੇਣ ਤੇ।	250
2.	ਵਿਆਹ ਪਾਰਟੀਆਂ, ਤਿਉਹਾਰ ਵਾਲੀ ਥਾਂ, ਪਾਰਟੀ ਲਾਨ, ਪ੍ਰਦਰਸ਼ਨਾਂ ਅਤੇ ਮੇਲਿਆਂ ਵਿੱਚ ਨਿਯਮ ਅਨੁਸਾਰ ਕੂੜੇ ਨੂੰ ਅਲੰਗ-ਅਲੰਗ ਨਾ ਕਰਨ/ਨਾ ਰੱਖਣ ਅਤੇ ਕੂੜਾ ਚੁੱਕਣ ਵਾਲੇ ਨੂੰ ਅਲੰਗ-ਅਲੰਗ ਨਾ ਦੇਣ ਤੇ।	5000
3.	ਕਲੱਬ, ਸਿਨੇਮਾ ਹਾਲ, ਕਮਿਊਨਿਟੀ ਹਾਲ, ਮਲਟੀਪਲੈਕਸ ਵਿੱਚ ਰੱਖਿਆ ਕੂੜਾ ਨਿਯਮ ਅਨੁਸਾਰ ਕੂੜੇ ਨੂੰ ਅਲੰਗ-ਅਲੰਗ ਨਾ ਕਰਨ/ਨਾ ਰੱਖਣ ਅਤੇ ਕੂੜਾ ਚੁੱਕਣ ਵਾਲੇ ਨੂੰ ਅਲੰਗ-ਅਲੰਗ ਨਾ ਦੇਣ ਤੇ।	5000
4.	ਦੁਸਰੇ ਗੈਰ-ਰਿਹਾਇਸ਼ੀ ਅਦਾਰਿਆਂ ਦੁਆਰਾ ਨਿਯਮ ਅਨੁਸਾਰ ਕੂੜੇ ਨੂੰ ਅਲੰਗ-ਅਲੰਗ ਨਾ ਕਰਨ/ਨਾ ਰੱਖਣ ਅਤੇ ਕੂੜਾ ਚੁੱਕਣ ਵਾਲੇ ਨੂੰ ਅਲੰਗ-ਅਲੰਗ ਨਾ ਦੇਣ ਤੇ।	1000
5.	ਵਿਅਕਤੀ ਦੁਆਰਾ ਜਨਤਕ ਥਾਂ ਜਿਵੇਂ ਕਿ ਸੜਕਾਂ, ਗਲੀਆਂ, ਪਾਰਕਾਂ ਆਦਿ ਵਿੱਚ ਕੂੜਾ ਸੁੱਟਣ ਤੇ।	1000
6.	ਮਕਾਨ ਮਾਲਕ/ਕਬਜ਼ਾ ਧਾਰਕ ਦੁਆਰਾ ਕਿਸੇ ਵੀ ਖੁੱਲੇ ਏਰੀਏ ਵਿੱਚ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨਾ ਸੁੱਟਣਾ ਅਤੇ ਖਿਲਾਰਨ ਜਾਂ ਆਪਣੇ ਨਿਜੀ ਪਲਾਟਾ ਵਿੱਚ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਕੂੜਾ ਨੂੰ ਸੁੱਟਣ ਲਈ ਪਰਮਿਟ ਕਰਨ ਤੇ।	1000
7.	ਖੁੱਲੇ ਏਰੀਏ ਜਾਂ ਜਨਤਕ ਥਾਂ ਤੇ ਕੁਕਾਨਦਾਰਾ ਦੁਆਰਾ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨਾ, ਸੁੱਟਣਾ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	1000
8.	ਹੋਟਲ/ਰੈਸਟੋਰੈਂਟ/ਚਾਥਾ ਮਾਲਕਾਂ ਦੁਆਰਾ ਖੁੱਲੇ ਵਿੱਚ ਅਤੇ ਜਨਤਕ ਥਾਂ ਤੇ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	2000
9.	ਉਦਯੋਗਿਕ ਸੰਸਥਾਵਾਂ ਦੁਆਰਾ ਨਾਨ ਹਜ਼ਾਰਡਸ ਵੇਸਟ ਖੁੱਲੇ ਵਿੱਚ ਅਤੇ ਜਨਤਕ ਥਾਂ ਤੇ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	5000
10.	ਖੁੱਲੇ ਏਰੀਏ ਜਾਂ ਜਨਤਕ ਥਾਂ ਤੇ ਵਿਦਿਅਕ ਸੰਸਥਾਵਾਂ ਵੱਲੋਂ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	2000
11.	ਸਿਹਤ ਸੰਸਥਾਵਾਂ (ਨਾਨ ਹਜ਼ਾਰਡਸ) ਵੱਲੋਂ ਖੁੱਲੇ ਏਰੀਏ ਜਾਂ ਜਨਤਕ ਥਾਂ ਤੇ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	5000
12.	ਖੁੱਲੇ ਏਰੀਏ ਜਾਂ ਜਨਤਕ ਥਾਂ ਤੇ ਹੋਰ ਵੱਲੋਂ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	1000
13.	ਖੁੱਲੇ ਏਰੀਏ ਜਾਂ ਜਨਤਕ ਥਾਂ ਤੇ ਮਠਿਆਈ ਦੀਆਂ ਦੁਕਾਨਾਂ ਦੇ ਮਾਲਕਾਂ ਵੱਲੋਂ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	2000
14.	ਖੁੱਲੇ ਏਰੀਏ ਜਾਂ ਜਨਤਕ ਥਾਂ ਤੇ ਚਾਟ, ਫਾਸਟ ਫੂਡ, ਆਈਸ ਕਰੀਮ, ਗੰਨੇ/ਫਲਾਂ ਦੇ ਰਸ ਵਾਲੇ, ਸਬਜੀ ਵਾਲੇ, ਫਲ/ਸਬਜੀ ਵਾਲਿਆਂ ਵੱਲੋਂ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	1000
15.	ਉਪਰੋਕਤ ਲੜੀ ਨੰ: 3 ਤੋਂ 10 ਤੱਕ ਵੇਖ-ਵੇਖ ਸੰਸਥਾਵਾਂ ਦੁਆਰਾ ਮਾਲਕ/ਹੈੱਡ ਵੱਲੋਂ ਗਲਟਰੀਲ ਅਤੇ ਅਗਲਟਰੀਲ ਕੂੜੇ ਲਈ ਅਲੰਗ-ਅਲੰਗ ਡਸਟ ਬਿਨ ਨਾ ਰੱਖਣ ਅਤੇ ਆਪਣੇ ਅਤੇ ਜਨਤਕ ਥਾਂ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	500
16.	ਵਾਹਨਾਂ ਵਿੱਚੋਂ ਜਨਤਕ ਥਾਂ, ਸੜਕਾਂ ਤੇ ਕੂੜਾ ਸੁੱਟਣਾ ਅਤੇ ਚੁੱਕਣ ਤੇ।	250
17.	ਜਨਤਕ ਥਾਂ ਤੇ ਗੋਬਰ ਆਦਿ ਜਮ੍ਹਾਂ ਕਰਨ ਅਤੇ ਸੁੱਟਣ ਤੇ।	5000
18.	ਅਣਅਧਿਕਾਰਿਤ ਸਥਾਨ ਜਿਵੇਂ ਕਿ ਜਨਤਕ ਥਾਂ, ਰੋਡ, ਸਾਈਟ, ਗਲੀਆਂ ਵਿੱਚ ਮਲਬਾ (ਇਕ ਟਨ ਤੱਕ) ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	2000
19.	ਕੂੜੇ ਨੂੰ ਨਹਿਰ, ਨਾਲੇ, ਦਰਿਆ ਟੇਂਬੇ (ਵਾਟਰ ਬਾਡੀ) ਆਦਿ ਵਿੱਚ ਸੁੱਟਣ ਤੇ।	5000
20.	ਕੁਕਾਨਦਾਰਾ ਦੁਆਰਾ ਮਿੱਤਕ ਪਛੂਆਂ, ਪੰਛੀਆਂ ਦੇ ਖੂਨ, ਹੋਡੀਆਂ, ਖੰਭ, ਚਮੜੀ, ਅੰਡੇ ਦੇ ਫਿਲਕੇ ਆਦਿ ਨੂੰ ਕੁਕਾਨਾਂ ਦੇ ਬਾਹਰ ਜਾਂ ਕਿਤੇ ਹੋਰ ਸੁੱਟਣ ਤੇ।	2000
21.	ਪਾਲਤੂ ਜਾਨਵਰਾਂ ਦੀ ਜਨਤਕ ਥਾਂ ਤੇ ਸੁੱਟਿਆ ਗਿਆ ਮਲ/ਟੋਟੀ (ਜਿਵੇਂ ਕਿ ਗਾਂ, ਮੱਝ, ਕੁੱਤਾ, ਸੂਰ ਆਦਿ) ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	1000
22.	ਰੋਹੜੀ, ਫੜੀ ਵਾਲਿਆਂ ਅਤੇ ਫੇਰੀ ਲਗਾਉਣ ਵਾਲਿਆਂ ਦੁਆਰਾ ਰੱਖੇ ਰੱਖਣ ਲਈ ਡਸਟ ਬਿਨ ਜਾਂ ਟੈਂਕਰ ਆਦਿ ਨਾ ਰੱਖਣ ਤੇ।	750
23.	ਫਲਾਂ, ਸਬਜੀਆਂ ਵਾਲਿਆਂ ਵੱਲੋਂ ਜਨਤਕ ਥਾਂ ਤੇ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	1500
24.	ਸੈਕੂਨ, ਪਾਰਲਰ ਵਾਲਿਆਂ ਵੱਲੋਂ ਕੂੜਾ ਜਮ੍ਹਾਂ ਕਰਨ, ਸੁੱਟਣ ਅਤੇ ਖਿਲਾਰਨ ਤੇ।	1000
25.	ਹਸਪਤਾਲ, ਨਰਸਿੰਗ ਹੋਮ, ਕਲੀਨਿਕ, ਮਿਡੀਕਲ ਸਟੋਰ, ਲੈਬੋਰਟਰੀ ਆਦਿ ਦੁਆਰਾ ਸੜਕਾਂ, ਜਨਤਕ ਥਾਂ, ਰਸਤੇ, ਫੁੱਟਪਾਥ ਤੋਂ ਨਾਨ ਹਜ਼ਾਰਡਸ ਵੇਸਟ ਖਿਲਾਰਨ ਤੇ।	2000
26.	ਖੁੱਲੇ ਵਿੱਚ ਟੇਟੀ/ਪਿਸਾਬ (ਹਰ ਵਾਰ) ਕਰਨ ਤੇ।	500

Part-II : The person found manufacturing, storing, selling and usage of prohibited plastic carry bags will be liable to pay penalty per incidence on the basis of quantity found/impounded as per Punjab State Plastic Carry Bags (Manufacture, Usage and Disposal Control (Amendment) Act 2016 as under :

ਪੰਜਾਬ ਰਾਜ ਪਲਾਸਟਿਕ ਕੈਰੀ ਬੈਗ (ਮੈਨੂਫੈਕਚਰ, ਯੂਜ਼ਿੰਗ/ਡਿਸਪੋਜ਼ਲ) ਨਿਰਤਕ (ਸੋਧਿਤ) ਐਕਟ 2016 ਦੇ ਅਨੁਸਾਰ ਜੇ ਵਿਅਕਤੀ ਪ੍ਰਤੀਬਧਿਤ ਪਲਾਸਟਿਕ ਕੈਰੀ ਬੈਗ ਬਣਾਉਂਦੇ ਹੋਏ, ਸਟੋਰ ਕਰਦੇ ਹੋਏ, ਵੇਚਦੇ ਹੋਏ ਅਤੇ ਪ੍ਰਯੋਗ ਕਰਦੇ ਹੋਏ ਫੜਨ ਤੇ ਹਰ ਵਾਰੀ ਜਿੰਨੀ ਮਾਤਰਾ ਵਿੱਚ ਫੜੇ ਜਾਣ ਤੇ ਨਿਯਮ ਅਨੁਸਾਰ ਜੁਰਮਾਨਾ ਦੇਣ ਦਾ ਹੱਕਦਾਰ ਹੋਵੇਗਾ।

27.	100 ਗ੍ਰਾਮ ਤੱਕ ਜਬਤ ਕੀਤੀ ਗਈ ਮਾਤਰਾ ਤੇ।	2000
28.	101 ਗ੍ਰਾਮ ਤੋਂ 500 ਗ੍ਰਾਮ ਤੱਕ ਜਬਤ ਕੀਤੀ ਗਈ ਮਾਤਰਾ ਤੇ।	3000
29.	501 ਗ੍ਰਾਮ ਤੋਂ 1 ਕਿਲੋਗ੍ਰਾਮ ਤੱਕ ਜਬਤ ਕੀਤੀ ਗਈ ਮਾਤਰਾ ਤੇ।	5000
30.	1 ਤੋਂ 5 ਕਿਲੋਗ੍ਰਾਮ ਤੱਕ ਜਬਤ ਕੀਤੀ ਗਈ ਮਾਤਰਾ ਤੇ।	10000
31.	4 ਕਿਲੋਗ੍ਰਾਮ ਤੋਂ ਵੱਧ ਜਬਤ ਕੀਤੀ ਗਈ ਮਾਤਰਾ ਤੇ।	20000

Part-III : The person/body/project proponen/cessionaire/ULB who is found actually burning such material and or responsible for abetting such burning would be liable to pay environmental compensation per incidence as per NGT orders dated 22.12.2016 in O.A. No 199/2014 titled as Almitra H Patel vs Uoi & Ors as under

32.	ਕੂੜਾ ਨੂੰ ਅੱਗ ਲਗਾਉਣ ਤੇ ਸਧਾਰਨ ਬਰਨਿੰਗ ਵਿੱਚ ਮੁਆਵਜ਼ਾ	5000
33.	ਵੱਧ ਮਾਤਰਾ ਵਿੱਚ ਕੂੜੇ ਨੂੰ ਅੱਗ ਲਗਾਉਣਾ ਤੇ ਜਾਂ ਸੈਕੰਡਰੀ ਕੁਲੈਕਸ਼ਨ ਪ੍ਰਯੋਗ ਆਦਿ ਉੱਤੇ ਅੱਗ ਲਗਾਉਣ ਤੇ।	25000

ਤੁਹਾਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤੁਸੀਂ ਮਿਤੀ 26.11.2021 ਨੂੰ ਸਮਾਂ 9:00 AM ਵਜੇ ਸਿਰਫ ਤੁਹਾਡੇ ਖਿੱਚੇ ਗਏ ਕੂੜੇ ਦੇ ਸਫ਼ਤਰ ਪੇਸ਼ ਹੋਵੋ। ਮਿੱਥੇ ਸਮੇਂ ਵਿੱਚ ਪੱਜ ਨਾ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿੱਚ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਲਈ ਇਸ ਨੂੰ ਮਾਣਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

ਉਲੰਘਣਾ ਕਰਨ ਵਾਲੇ ਦੇ ਦਸਤਖਤ/ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ

ਰਸੀਦ ਨੰ: 975

ਮਿਤੀ: 26.11.2021

ਲੁਧਿਆਣਾ

ਅਧਿਕਾਰਿਤ ਅਫਸਰ ਦੇ ਦਸਤਖਤ

ਨਾਮ:

ਅਹੁਦਾ:

ਫੌਜਦਾਰੀ ਫਾਰਮ ਨੰਬਰ 2 ਨਵਾਂ

ਦੋਸ਼ੀ ਦੇ ਨਾਂ ਸੰਮਨ

(ਦੇਖੋ ਜਾਬਤਾ ਫੌਜਦਾਰੀ ਦੀ ਧਾਰਾ 61)

ਅਨੁਸੂਚੀ 2 ਫਾਰਮ ਨੰ: 1

ਅਦਾਲਤ ਜੁਡੀਸ਼ੀਅਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ।

2

ਸ਼੍ਰੀ ਸ਼ਰਫੀ ਆਰਗੀਣ ਕਮੇਟੀ ਬਨਾਮ ਦਾਣੀ ਮੰਤੀ ਲੁਧਿਆਣਾ

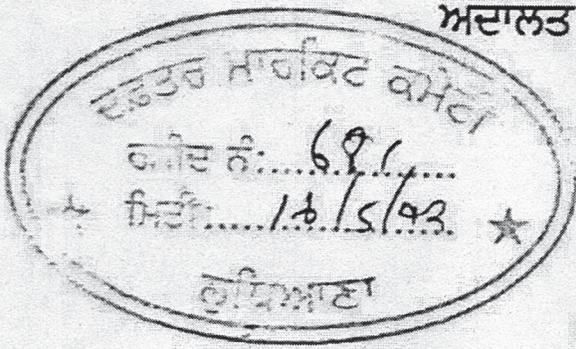
ਕਿਉ ਜੇ MC Act s/w 33 ਇਲਜ਼ਾਮ

(ਇਥੇ ਉਸ ਅਪਰਾਧ ਦਾ ਸੰਖੇਪ ਹਾਲ ਲਿਖਿਆ ਜਾਵੇਗਾ ਜਿਸਦਾ ਇਲਜ਼ਾਮ ਲਾਇਆ ਗਿਆ ਹੋਵੇ) ਦੀ ਜਵਾਬਦੇਹੀ ਦੇ ਮੰਤਵ ਲਈ ਤੁਹਾਡਾ ਹਾਜ਼ਰ ਹੋਣਾ ਜ਼ਰੂਰੀ ਹੈ ਇਸ ਲਿਖਤ ਦੇ ਨਾਲ ਤੁਹਾਨੂੰ ਹੁਕਮ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਿਤੀ..... 16.....

ਮਹੀਨਾ 05..... 20.22..... 10 ਵਜੇ ਅਦਾਲਤ ਜੁਡੀਸ਼ੀਅਲ ਮੈਜਿਸਟਰੇਟ ਦੇ ਸਾਹਮਣੇ ਹਾਜ਼ਰ ਹੋਵੇ ਇਸਨੂੰ ਜ਼ਰੂਰੀ ਸਮਝੋ।

ਮਿਤੀ..... 12..... ਮਹੀਨਾ..... 05..... ਸਾਲ 20 22

ਅਦਾਲਤ



Reader
Chief ਜੁਡੀਸ਼ੀਅਲ ਮੈਜਿਸਟਰੇਟ
ਲੁਧਿਆਣਾ
LUDHIANA.

ਰਮ ਨੰਬਰ 2 ਨਵਾਂ

ਦੋਸ਼ੀ ਦੇ ਨਾਂ ਸੰਮਨ

(ਦੇਖੋ ਜਾਬਤਾ ਫੌਜ਼ਦਾਰੀ ਦੀ ਧਾਰਾ 61)

ਅਨੁਸੂਚੀ 2 ਫਾਰਮ ਨੰ: 1

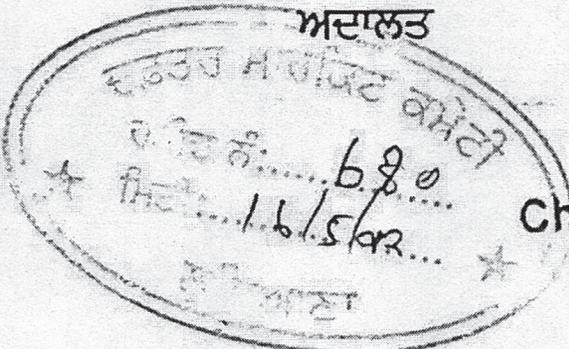
ਅਦਾਲਤ ਜੂਡੀਸ਼ੀਅਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ।

ਸ਼੍ਰੀ. ਮੁਖਟਾਰੀ ਗੁਰਨਿਟ ਕਮੇਰੀ ਬਨਾਮ ਦਾਣਾ ਕੰਡੀ ਲੁਧਿਆਣਾ

ਕਿਉਂ ਜੋ..... MC Act s/w s.n. 33..... ਇਲਜ਼ਾਮ
(ਇੱਥੇ ਉਸ ਅਪਰਾਧ ਦਾ ਸੰਖੇਪ ਹਾਲ ਲਿਖਿਆ ਜਾਵੇਗਾ ਜਿਸਦਾ ਇਲਜ਼ਾਮ
ਲਾਇਆ ਗਿਆ ਹੋਵੇ) ਦੀ ਜਵਾਬਦੇਹੀ ਦੇ ਮੰਤਵ ਲਈ ਤੁਹਾਡਾ ਹਾਜ਼ਰ ਹੋਣਾ ਜ਼ਰੂਰੀ ਹੈ
ਇਸ ਲਿਖਤ ਦੇ ਨਾਲ ਤੁਹਾਨੂੰ ਹੁਕਮ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਿਤੀ..... 16.....
ਮਹੀਨਾ..... 05..... 2022..... 10 ਵਜੇ ਅਦਾਲਤ
ਜੂਡੀਸ਼ੀਅਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ ਹਾਜ਼ਰ ਹੋਵੇ ਇਸਨੂੰ ਜ਼ਰੂਰੀ ਸਮਝੋ।



ਮਿਤੀ..... 12..... ਮਹੀਨਾ..... 05..... ਸਾਲ 20 22



Reader
Chief Judicial Magistrate
LUDHIANA

Form No. 142

(2) In Duplicate
Receipt for recovery of fine

Year _____

Book No. 67

No. 89

647

Date 13/8/22

Name of the Court

Security market Cameti

Received from Sh.

Son of

Caste

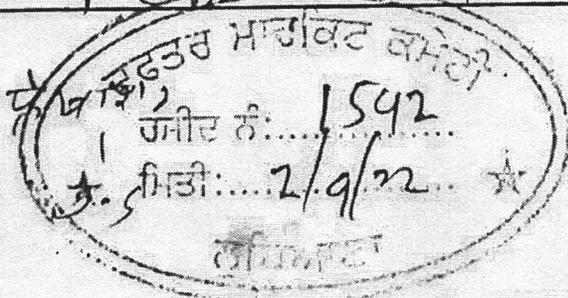
Resident of

Amount

10,000/- Ten thousand only

Reasons of fine

MC Act No. 30



Presiding Officer
Judl. Magistrate 1st Class
Lok Adalat
Ludhiana.

Form No. 142

(2) In Duplicate
Receipt for recovery of fine

Year _____

Book No. 67

No. 90

668

Date 13/8/22

Name of the Court

Security market Cameti

Received from Sh.

Son of

Caste

Resident of

Amount

10,000/- Ten thousand only

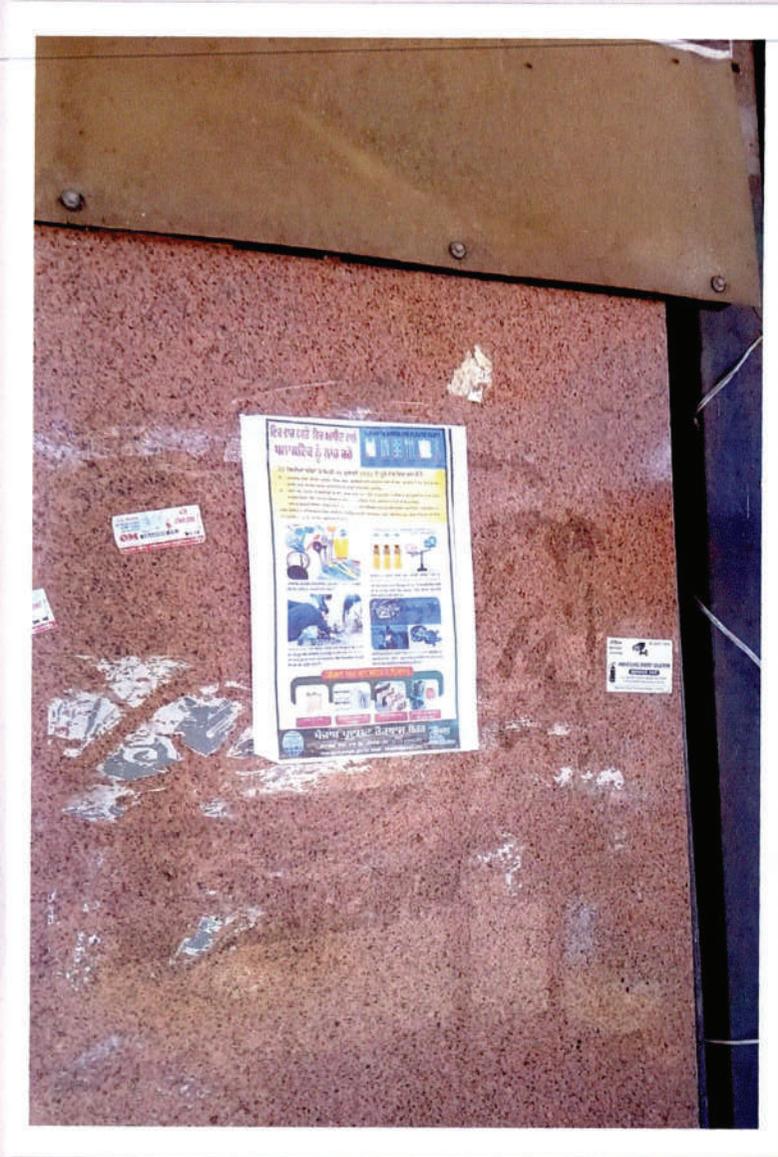
Reasons of fine

MC Act s/w Sr. No. 30

Presiding Officer
Jud. Magistrate 1st Class
Lok Adalat, Ludhiana.

1593
2/9/22
J.S







Reply to objections filed by the applicant

1 message

Abhijeet Varshney <abhijeetvarshney62@gmail.com>

Mon, May 5, 2025 at 5:30 PM

To: engineerscouncilindia@gmail.com

 Kapil Dev final.pdf

M.A. No. 63/2024 in Original Application No. 199/2023

Kapil Dev

vs.

State of Punjab & Ors.

Please find the attachment

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